

RESERVE BANK OF INDIA
(Foreign Exchange Department)
(CENTRAL OFFICE)
Mumbai

Notification No.FEMA.223/2012-RB

March 7, 2012

Definition of 'Security'

In pursuance of clause (za) of Section 2 of the Foreign Exchange Management Act, 1999 (42 of 1999) (FEMA), the Reserve Bank notifies Indian Depository Receipts (IDRs) as defined under clause © of sub-rule (i) of Rule 3 of Companies (Issue of Indian Depository Receipts) Rules, 2004, as "security" for the purposes of FEMA.

(Meena Hemchandra)
Chief General Manager-in-Charge

Published in the Official Gazette of Government of India – Extraordinary – Part-II, Section 3, Sub-Section (i) dated 31.12.2012 – G.S.R.No.944(E)
